

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR No. 175 of 2019

Dated : 24th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Mahati Hydro Power Projects Pvt. Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan
for Ms. Dipali Seth

Counsel for the Respondent(s) :

ORDER

Appellant's counsel seeks time.

Finally, one weeks' time is granted to cure the defects failing which appeal shall stands dismissed without reference to Bench.

**(Ravindra Kumar Verma)
Technical Member**
mk/mkj

**(Justice Manjula Chellur)
Chairperson**